

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'F' BENCH,
NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 3921/DEL/2019
[Assessment Year: 2014-15]**

Rishikesh Sharma, C/-RRA TAXINDIA, D-28, South Extn. Part-1, New Delhi-110085	ACIT, Circle-59(1), New Delhi-110002
PAN-AOSPS3911G	
Appellant	Respondent

Appellant by	Shri R.K. Bhalla, CA
Respondent by	Shri Kanv Bali, Sr. DR

Date of Hearing	06.01.2021
Date of Pronouncement	06.01.2021

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the CIT(A)-37, New Delhi, dated 30/03/2019, pertaining to Assessment Year 2014-15.

2. At the very outset, the Counsel for the assessee stated that the appellant wants to withdraw the appeal as he has moved application under Vivad se Vishwas Scheme, 2020 to settle the dispute. On such concession, the appeal is dismissed as withdrawn.

3. However, the assessee is given liberty to approach the Tribunal for revival of the appeal if for some technical reason, the dispute could not be settled under Vivad se Vishwas Scheme, 2020.

Decisions announced in the open court in the presence of representatives of both the sides on 06/01/2021.

Sd/-

[SUCHITRA KAMBLE]
JUDICIAL MEMBER
Delhi; Dated: 06/01/2021.
Shekhar, Sr. P.S

Sd/-

[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi